

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**APPEAL NO. 110 OF 2016 &
IA NOs. 260 & 261 OF 2016**

Dated: 01st June, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

GMR Kamalanga Energy Ltd. & Anr. ...Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishorv Mukherjee

Counsel for the Respondent(s) : Mr. G. Umapathy for R-2
Mr. Ravi Kishore for R-5

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No. 260 of 2016 (Appl. for stay) to the respondents. Mr. G. Umapathy takes notice on behalf of Respondent Nos. 2 to 4 and Mr. Ravi Kishore takes notice on behalf of Respondent No.5 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 21.07.2016. Dasti, in addition, is permitted.

List the I.A. No. 260 of 2016 for hearing on **21.07.2016**. In the meantime, learned counsel for the respondents may file reply on or before 28.06.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 13.07.2016 after serving copy on the other side.

IA NO. 261 OF 2016
(Appl. for placing on record additional documents)

For the reasons stated in the application, application is allowed in terms of prayer clause (a), which reads as under:

“(a) Take on record the documents placed at Annexure A- 48 to Annexure A-110”

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson